## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-338/ND/2017

In the matter of:

Maktech. Auto (P) Ltd.

....PETITIONER

Vs.

Union of India & Anr.

. RESPONDENT

**SECTION:** 

**Under Section 252** 

Order delivered on 29.11.2017

Coram:

R. VARADHARAJAN,

For the Intervener

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Mohit Kumar, Advocate

Ms. Surabhi Sanchita, Advocate

For the Respondent/Corporate Debtor:

For the RD(N)

: Mr. Manish Raj, Co. Prosecutor : Ms. Lakshmi Gurung, Standing

Counsel, Income tax department

## ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and seeks some more time to file its reply to the Appeal. In view of the said request, finally two weeks time is granted to the ROC to file its reply. It is also represented by the Ld. Counsel for the petitioner that a copy of the Appeal along with the documents as well as application filed has also been served to the Income tax Department. The petitioner is also directed to serve a copy of the appeal, application and documents to Ms. Lakshmi Gurung, Standing Counsel appearing before this Tribunal for income tax matters within a week from today. Income tax Department to respond on or before the next date of hearing in relation to the Company petition by filing its observations/objections, if any.

List on 21.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit